

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 106
New IA-3323/2024
In
IB-138(ND)/2020

IN THE MATTER OF:

M/s Narmada Cereals Pvt Ltd.

.....APPLICANT/PETITIONER

SECTION

U/s 10 of IBC, 2016

Order delivered on 04.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Ishwar Mohapatra, Mr. Markandey Kr. Singh, Advs
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

New IA-3323/2024:-

This application has been filed seeking the following prayers:-

- *Pass an order for extension of time of 6 months from 03.07.2024.; and*

It is submitted by the Learned Counsel appearing for the Liquidator that the Appeal filed against the order dated 28.04.2023 before the Hon'ble NCLAT is pending adjudication and Hon'ble NCLAT has passed an order of stay of operation of the impugned order.

Having regard to facts and circumstances of the case, we deem it appropriate to grant extension of six months from 03.07.2024.

IA disposed of.

**Sd/-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

**Sd/-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**